

ITEM NO.45

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9707/2013

KRISHNA PAL @ KRESH PAL

Petitioner(s)

VERSUS

STATE OF U.P & ANR

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 30/10/2014 This petition was called on for hearing today.

For Petitioner(s) Mr. Anurag Kishore,Adv.

For Respondent(s) Gp. Capt. Karan Singh Bhati,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Office Report is that although by Order dated 13.8.2014 of this Court four weeks time as last chance was given to the learned counsel for the respondent No.2 for filing the counter affidavit, yet he has not done the needful so far. Therefore no further opportunity is warranted to be given to him on that count taking into consideration the rule position.

Service of notice is complete on the respondent No.1 but no one has entered appearance on his behalf. Viewed, in that context, the matter shall be processed for listing before the Hon'ble Court, under the rules.

(M K HANJURA)
Registrar